

Section-4(1)(b)(iv)

The Norms set by it for discharge of its functions

The appeals/complaints are generally taken up for hearing on first come first served basis. Wherever the Respondent/Appellants have number of cases, efforts may be made to club such cases so that they could be heard on a single day.

The Commission is aware of its responsibility of speedy disposal of appeals & Complaints. Each single bench will endeavor to finally decide about **3200** appeals/complaints per year. (Minutes of Commission meeting dated 22.03.2011)